

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.12
CP (IB) No. 199/BB/2022

IN THE MATTER OF:

M/s. State Bank of India
Vs.
Mrs. Ealumalai Narayan

... Petitioner
... Respondent/
Personal Guarantor

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.12.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : None

ORDER

1. None for the Petitioner.
2. It is noticed that the proof of service of Demand Notice dated 12.05.2022 is not filed along with the Petition.
3. The learned Counsel for the Petitioner is directed to file the proof of service of Demand Notice well before the next date of hearing.
4. List the C.P. on **05.01.2023.**

— sd —

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

— sd —

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)